

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-II**

Item 27

CP No. 73/Chd/Hry/2021

Under Section 241, CA 2013

In the matter of:-

Karun Singh

.....Petitioner

Vs.

Complete Solution Projects Pvt. Ltd.& Ors.

....Respondent

Present :

Mr. Deepak Jaglan, proxy counsel for Mr. Ashish Chaudhary, Advocate for the petitioner.

Mr. Aditya Nayyar, Advocate for respondent Nos. 2 and 3.

Mr. Naveen Sharma, Advocate for respondent No. 4-HDFC Bank.

Counsel for petitioner is present and has prayed for grant of additional time to file rejoinder. A week days' time is granted for filing rejoinder as well as Vakalatnama (if not filed earlier). The issue in this matter is pertaining to the appointment of a valuer for valuing the present market value of the shares. Counsel for respondent No. 4 is also present. Let this matter be posted on 20.10.2023.

Sd/-

Sd/-

(Umesh Kumar Shukla)
Member (Technical)

(Dr. P.S.N. Prasad)
Member (Judicial)

September 11, 2023

Vriti